

**GOVERNMENT OF INDIA
FINANCE AND COMPANY AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:5930
ANSWERED ON:02.05.2003
NPA OF IFCI
NAWAL KISHORE RAI;RAMJILAL SUMAN;SUSHIL KUMAR INDORA

Will the Minister of FINANCE AND COMPANY AFFAIRS be pleased to state:

- (a) the NPA of Industrial Finance Corporation of India as on March 31, 2003;
- (b) whether the IFCI have taken any action to recover this amount; 71 .h-1
- (c) if so, the details of the action taken against the defaulters which have not repaid the loan; and
- (d) the amount of loan recovered as a result of the action taken?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND COMPANY AFFAIRS (SHRI ANANDRAO VITHOBA ADSUL):

- (a) Details of NPAs of Industrial Finance Corporation of India Ltd. are as under:

(Rs. in crores)			
Total Loan Assets	As on 31st March		
(Gross)			
	2000	2001	2002
Total loan Assets	21661.97	20894.63	20223.78
(Gross)			
Provisions and write-	1821.65	2139.69	2675.97
offs			
Total loan Assets	19840.32	18754.94	17547.81
(net)			
Net NPAs	4102.56	3937.06	3897.64
Net NPAs as % of net	20.68	20.99	22.21

loan assets

Note: The data of NPA as on 31.3.2003 is under compiation, since audit is underway. The samewould be available only after finalisation of accounts.

(b) to (d) (i) In order to reduce the existing NPAs as also prevent further slippage of performing assets into NPA, aggressive restructuring is being resorted to by IFCI Ltd. During 2001-2002, restructuring programmes have been formulated in 103 cases involving an amount of Rs. 4139 crore. During the year 2002-2003, restructuring programmes have been formulated in 72 cases involving an amount of Rs. 5074 crore.

(ii) In case of projects, where the prospects of recovery of dues are remote in the normal course, aggressive steps are taken for

reaching Negotiated/One Time Settlement of dues. During 2001-2002, One Time Settlement was entered into 76 cases for a settled amount of Rs. 491 crore.

(iii) The IFCI Ltd. has initiated legal action/issued notices to 45 companies and have conveyed consent to other creditors in respect of another 36 concerns upto 31.3.2003, involving an aggregate amount of Rs. 5501.34 crore. While many companies have some forward with proposals to settle/restructure dues, etc., six companies have, so far, deposited an aggregate sum of Rs. 10.95 crore in token of their willingness for settlement of their dues.

(iv) As a result of vigorous follow-up of cases before DRTs/Courts (781 cases as on 30.9.2002 involving an aggregate amount of Rs. 10,302.32 crore), IFCI Ltd. has received recovery certificates in 131 cases for an amount of Rs. 1038.68 crore.

(v) Efforts are also being made to intensify the recovery of dues through the Corporate Debt Restructuring Scheme introduced by RBI.

(vi) Restructuring efforts and One Time Settlement are being continued during the current year also.